

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'A': NEW DELHI**

**BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER**

**ITA No.3670/DEL/2019
[Assessment Year: 2014-15]**

M/s Brawn Globus Turnkey Solutions Pvt. Ltd. H.No.8-B/1, Plot No.1-A, Ground Floor, DLF Industrial Area, Moti Nagar, New Delhi-110015	Vs	DCIT, Circle-5(1), Room No.389A, C.R. Building, I.P.Estate, New Delhi-110002
PAN-AAECB5127C		
Assessee		Revenue

Assessee by	None
Revenue by	Sh. Kanv Bali, Sr. DR

Date of Hearing	24.11.2022
Date of Pronouncement	24.11.2022

ORDER

PER SHAMIM YAHYA, AM,

This appeal by the assessee is directed against the order of Id. CIT (Appeals)-33, New Delhi, dated 25.01.2019 for the Assessment Year 2014-15.

2. Nobody appeared on behalf of the assessee. However, an application has been filed by the assessee seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020" and has filed necessary Forms 1 & 2 with the Tax Department, which was accepted and processed vide Form 3 issued by the Tax Department.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed as withdrawn.

Order pronounced in the open court on 24th November, 2022.

Sd/-
[ANUBHAV SHARMA]
JUDICIAL MEMBER

Delhi; Dated: 24.11.2022.

Shekhar

Sd/-
[SHAMIM YAHYA]
ACCOUNTANT MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi